

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3450
ANSWERED ON FRIDAY, THE 05TH AUGUST, 2016
[SHRAVANA 14, 1938 (SAKA)]**

INSPECTION OF ACCOUNTS OF DDCA

QUESTION

3450. SHRI KIRTI AZAD:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) whether the Government had ordered a probe/inspection of accounts of the Delhi and District Cricket Association (DDCA) and three vendor companies under Section 206 of the Companies Act, 1956;
- (b) if so, the details and the outcome thereof indicating the main malfeasance/ manipulation of records/ maladministration/ infractions/irregularities/corrupt practices reported under the said probe/inspection along with the reaction of the Government thereto;
- (c) whether the Government has received a report from the Registrar of Companies (RoC), Delhi about the round tripping of Public money by the office bearers of the DDCA into their own company and if so, the details thereof along with the time by which the action in this regard is likely to be completed;
- (d) whether there are further complaints of malfeasance, maladministration, manipulation of records, irregularities, corruption in DDCA which have been brought out by different Inquiry Reports including that of justice Mukul Mugal; and
- (e) whether the Government proposes to appoint an administrator for smooth functioning of DDCA and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)

(a) & (b) An inspection of the Books of Account and papers of The Delhi & District Cricket Association Limited (DDCA) and limited inspections of three Companies viz Vidhan Infrastructure Pvt. Ltd, Maple Infrareality Pvt. Ltd and Shri Ram Tradecom Pvt. Ltd under Section 206 (5) of the Companies Act, 2013 was ordered by the Ministry vide its letter no. F. No. 1/20/2013/CL-II dated 27.03.2015.

(c) The inspection reports u/s 206(5) of the Companies Act, 2013 have been received in the Ministry on 02.08.2016.

(d) Ministry had received further complaints in the matter and the same had been dealt with, in the inspection report.

(e) No, Madam.
